

Central Administrative Tribunal, Principal Bench

O.A.No.3229/92
O.A.No.51/93

(8)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 1st day of January, 1997

1. O.A.No.3229/92:

1. Dhanna Lal
c/o Fakir Chand Sharma
H. No.F-149, Gali No.37 A
Sadh Nagar
Palam Colony
New Delhi.
(By Shri Yogesh Sharma, Advocate) ... Applicant
Vs.

1. Union of India through
The Director General
Telecom Board
Dak Tar Bhawan
New Delhi.
2. The General Manager(Telecom)
Rajeshthan Circle
Jaipur
3. The D.E.T.
Telecom Department(Alwar)
Rajasthan.
(By Shri B.Lall, Advocate) ... Respondents

with

2. O.A.No.51/93:

1. Chandgi Ram s/o Shri Parbhati Lal
2. Jagdish Parshad s/o Shri Jamana Lal Saini
3. Sri Ram Saini s/o Shri Kharati Lal Saini
4. Man Singh s/o Shri Banwari Lal
5. Bhag Chand Meena s/o Shri Nahariya Meena
6. Ashok Kumar s/o Shri Chiman Lal Sharma
7. Nehru Lal Sain s/o Shri Mohray Lal Singh

At present all are resident of Delhi
c/o Juggies Jhopadies, Near Dalip Services
Station High Way No.8, New Delhi. ... Applicants
(By Shri Yogesh Sharma, Advocate)

Vs.

1. Union of India through
The Director General
Telecom Board
Dak Tar Bhawan
New Delhi.
2. The General Manager
Rajasthan Circle, Jaipur(Raj)
3. The District Engineer (Telecome)
Telecome Exchange, Alwar(Raj.) ... Respondents
(By Shri B.Lall, Advocate)

-2-

These applications having been heard on
01.01.1997, the Tribunal on the same
day delivered the following:

(9)

ORDER(Oral)

Applicants who are working as Casual Labourers in the Telecom Department seek regularisation of their services. The respondents deny the claim on the ground that applicants were engaged only for a short period for specific work.

2. I have heard the counsel on both sides. As the counsel on either side agree that as there is a scheme framed pursuant to directions of the Supreme Court of India in Brij Kishore & Others Vs. Union of India & Others (Writ Petition No.1041/1988), the matter can be disposed of in line with the decision of the Tribunal in OA No.,3194/92 and connected cases. I accordingly dispose of the applications directing the respondents to consider the claim of applicants for regularisation in terms of the aforesaid scheme irrespective of the date of their enlistment. Applicants may make individual representations setting out the details of their cases before the respective Divisional Engineers under whom they had been working. If such representations are made, the respective Divisional Engineers shall pass speaking orders thereon in terms of the scheme aforesaid and in the light of the decision in Jagrit Mazdoor Union (Regd.) & Others Vs. Mahanagar Telephone Nigam Ltd. & Another, 1990 Supp. SCC 113. This will be done within three months from the date of receipt of the representations.

3. I allow the applications as aforesaid. Parties will suffer their costs.

/rao/

R. K. Ahuja
(R. K. AHOOJA)
MEMBER(A)

D. M. Devi
(DILMA DEVI)
Attested
By: D. M. Devi/Court Officer
Parasitik Adhikarika
Administrative Tr.
H. C. Court, Faridkot
Punjab, India